

SHRI V. SOBHANADREESWARA RAO : On that day, the House desired it. You did not permit.

MR. SPEAKER : Just on the floor of the House, it has been done.

SHRI V. SOBHANADREESWARA RAO : On that day, when I asked on the floor of the House...*(Interruptions)*

MR. SPEAKER : If 90 to 95 per cent of the members want it, if the House can find time, I have no problem. It is only a question of time, that is all.

(Interruptions)

SHRI S. M. BHATTAM (Visakhapatnam) : Here I am on a point of order. We have given notice of this item. It has been there on the agenda also. And at this stage, just at the time of discussion...*(Interruptions)*

MR. SPEAKER : Over-ruled. Bhattam Sahab, it is over-ruled.

Now, Papers to be laid.

12.09 hrs.

PAPERS LAID ON THE TABLE

[English]

Cantonment Fund Servants (Second Amendment) Rules, 1985

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Cantonment Fund Servants (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 97 in Gazette of India dated the 11th May, 1985 under sub-section (3) of section 281 of the Cantonments Act, 1924. [Placed in Library. See No. LT—1260/85].

Design (Amendment) Rules, 1985, Notifications under Monopolies and Restrictive Trade Practices Act, 1969 and Company Act, 1956

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

- (1) A copy of the Designs (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 448 (E) in Gazette of India dated the 6th June, 1985 issued under section 77 of the Designs Act, 1911. [Placed in Library. See No. LT—1261/85]
- (2) A copy of Notification No. S.O. 408 (E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1985 regarding exemption to certain industries or services specified in the schedule to the notification from the provisions of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 for a period of five years from 22nd May, 1985 under Sub-Section (3) of Section 22A of the said Act. [Placed in Library. See No. LT—1262/85].
- (3) A copy each of Notification Nos. G.S.R. 506 (E) and 507 (Hindi and English versions) published in Gazette of India dated the 24th June, 1985 regarding delegation of powers and functions of the Central Government to the Regional Directors and the Registrars of Companies with a view to streamline and decentralise the decision making power with the field organisations, under sub-Section (3) of Section 637 of the Companies Act, 1956. [Placed in Library. See No. LT—1263/85].

- (4) A copy of Notification No. G.S.R. 576 (E) (Hindi and English versions) published in Gazette of India dated the 16th July, 1985 making certain alterations to schedule X of the Companies Act, 1956 so as to delete "Part III-General and Item No. 15 together with entries relating thereto under sub-Section (3) of Section 641 of the said Act. [Placed in Library. See No. LT—1264/85]

**Eighty-ninth Report of Law Commission
on the Limitation Act, 1963**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : I beg to lay on the Table a copy of the Eighty Ninth Report (Hindi and English versions) of Law Commission on the Limitation Act, 1983. [Placed in Library See. No. LT—1265/85]

**Income Tax (Fifth Amendment) Rule,
1985 and Notifications under Customs
Act, 1962**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Income-tax (Fifth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S. O. 568 (E) in Gazette of India dated the 31st July, 1985 under Section 296 of the Income-tax 1961. [Placed in Library See. No. LT—1266/85]
- (2) A copy each of Notification Nos. G.S.R. 616 (E) and 617 (E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum rescinding Notification No. 46—Customs dated the 1st March, 1979 and making certain amendment to Notification No. 158—Customs dated

the 24th May, 1985 so as to withdraw the exemption of basic and auxiliary duties of customs on power tillers, under Section 159 of the Customs Act, 1962. [Placed in Library. See. No. LT—1267/85]

12.10 hrs.

**STATEMENT RE : NEW OIL
STRIKE IN CAUVERY BASIN IN
TAMIL NADU**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : Sir, I am happy to make this statement about a significant oil strike in the Cauvery Basin in Tamil Nadu.

Oil and gas have been struck in an exploratory well, Narimanam—1, by deploying ONGC owned rig E--760 which was drilled to 2321 metres. The well is situated in Thanjavur district of Tamil Nadu at a distance of about 10 kms South-West of Nagapattinam town and about 11 kms South-South west of Karaikal and was spudded on 28th on March, 1985. Initial flow of 15,400 cubic metres of gas and 250 barrels of oil per day has been observed. Production testing is in progress to ascertain the stabilised flow rate.

This is the second hydrocarbon strike in Onland Cauvery Basin in recent months, the first being much smaller one in January, 1985 in Kovilkalappal-1 well about 10 kms from the present location. These oil strikes in the lower tertiary sediments in the Karaikal-Nagapattinam area enhance the petroleum potential in this sub-basin and more discoveries can be expected in similar geological conditions in the basin.

Currently, two rigs are drilling in Cauvery onland and one more rig is being added shortly to increase the pace of exploratory drilling.